



2026:AHC:47076

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3226 of 2026

Suresh Chandra Gupta And Another

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Madhup Narain Shukla
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Madhup Narain Shukla, learned counsel for the petitioners and Sri learned Standing Counsel, who appears for State-respondents.

2. The case of the writ petitioners is that an advertisement came to be published in the year 1986 for appointment of Clerk grade Group-C in Collectorate Basti, the writ petitioners participated in the interview so conducted therein and a select list came to be published post holding of an interview on 24, 25 and 26 December, 1986, on 22.06.1987. The writ petitioner no. 1's name found place at serial no 4 in OBC category and writ petitioner no. 2 in general category at serial no. 11. The writ petitioner no. 1 was accorded appointment on 30.06.1987 on the post of A.W.B.N. and writ petitioner no. 2 on 01.07.1987 on the said post. The writ petitioners claim to have retired on 31.07.2019 and 31.08.2016. According to the writ petitioners, there happened to be correspondences in the office of the respondent as to what would be the date of the initial appointment for the purposes of according pensionary benefits and according to the writ petitioners, the same stood decided by virtue of the comments of the authorities dated 04.11.2024, 06.11.2024 and 11.11.2024, an order came to be issued by the Additional Collector (F/R) Sant Kabir Nagar on 14.11.2024 mentioning the date of the initial appointment of the writ petitioners as 01.07.1987 and 30.06.1987 and thereafter on 13.12.2024, notices were also put to notice.

3. Prayer in the present petition is for a direction to the second respondent, Collector, District Sant Kabir Nagar to implement the order dated 11.11.2024 and to accord benefits which have been accorded to the similarly

situated persons being Abid Umar as per the approval order dated 11.11.2024.

4. Learned Addl. Chief Standing Counsel submits that the claim of the writ petitioners needs adjudication at the first instance by the second respondent.

5. To such a submission, learned counsel for the petitioners has no objection and he gracefully accepts the same.

6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioners to approach the second respondent who shall thereupon take necessary decision in the light of the documents dated 11.11.2024, if it is in-existence within a period of six weeks.

7. With the aforesaid observation, the writ petition is **disposed off**.

March 9, 2026

Ashu

(Vikas Budhwar,J.)